

श्री दलवीर सिंह : जल्दी ही वापस।

श्री दीनेन घोष : उनका काम है
कमिटी बनाना, ऊपर की ओर देना।

But the people are not having the minimum basic amenities. They are having committees, not the minimum basic amenities.

Denotifying of tribal land in Andhra Pradesh

*166. SHRI SURESH KALMADI: Will the Minister of WELFARE be pleased to state:

(a) whether Andhra Pradesh has obtained the Central Government's permission to denotify some tribal land and to make non-tribals eligible to own it; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI): (a) No, Sir.

(b) Does not arise.

SHRI SURESH KALMADI: Sir, I think one of the biggest scandals of the century has been perpetrated in Andhra Pradesh. Sir, this pertains to the tribal area. Land in the tribal area is not supposed to be denotified and given to non-tribals, but the half the tribal land in Andhra Pradesh is sought to be given to a non-tribal... (Interruptions)... The Andhra Pradesh Chief Minister called a meeting and he forced 13 of the 15 tribal MLAs to sign and agree to this. But two tribals resisted the move and today, by a Cabinet decision, there has been a denotification of the 1970 Regulation which prohibits transfer of land of the tribals.

SHRI PARVATHANENI UPEND-RA: No, it is all false... (Interruptions)

SHRI SURESH KALMADI: Sir, this is a very big scandal. I would like to know what action will be taken by the Central Government... (Interruptions)... This is the biggest fraud ever perpetrated.

SHRI PARVATHANENI UPEND-RA: When the Minister assured "No", how can you say that? It is all false, Sir... (Interruptions)...

SHRI SURESH KALMADI: Will action be taken by the Central Government?

SHRI PARVATHANENI UPEND-RA: It is all false, Sir. When the Minister said "No", how can he persist with this?... (Interruptions)... 'It is all false'... (Interruptions)... It is all false.

SHRI SURESH KALMADI: By a Cabinet decision, N. T. Rama Rao denotified tribal areas. I would like to know what action will be taken.

SHRI PARVATHANENI UPEND-RA: When the Minister said "No", how can he persist with this?... (Interruptions)... Let the Minister say... (Interruptions)... When the Minister said "No", how can he persist?... (Interruptions)

DR. RAJENDRA KUMARI BAJPAI: Sir... (Interruptions)... let me reply (Interruptions)... Sir, what the hon. Member has said, I am sorry to say, is more or less true... (Interruptions)

SHRI PARVATHANENI UPEND-RA: No, it is not correct.

DR. RAJENDRA KUMARI BAJPAI: Sir, we have not received any official communication... (Interruptions)

SHRI PARVATHANENI UPEND-RA: Give me a minute, I will explain... (Interruptions)...

DR. RAJENDRA KUMARI BAJPAI: We have not received... (Interruptions).

SHRI PARVATHANENI UPEND-
RA: Sir, give me a minute and I will
explain... (Interruptions)... she says
it is more or less true. What is this?
... (Interruptions)...

SHRI SURESH KALMADI: Sir,
how can he behave like this?

SHRI PARVATHANENI UPEND-
RA: No... (Interruptions)...

DR. RAJENDRA KUMARI BAJ-
PAI: Let me say, Sir... (Interrup-
tions)...

SHRI PARVATHANENI UPEND-
RA: Don't * You are telling * * I
will bring a privilege motion against
you. You are telling * * you are * *

Total * ! I will prove it... (Interrup-
tions)... You are ** You are telling**
... (Interruptions)... I will prove it.
You are* * You are telling*... (Inter-
rptions)...

SHRI PARVATHANENI UPEND-
RA: You are a responsible Minister.
(Interruptions)

Mr. CHAIRMAN: Question Hour is
over.

SHRI PARVATHANENI UPEND-
RA: How can she give*? (Interrup-
tions)

MRS. CHAIRMAN: Question Hours
over.

SHRI PARVATHANENI UPEND-
RA: Being a Minister can she tell*.

MR. CHAIRMAN: You give me
notice. (Interruptions)

SHRI PARVATHANENI UPEND-
RA: I am on a point of order. She
must apologise. (Interruptions)

SHRI SURESH KALMADI: Please
sit down.

DR. RAJENDRA KUMARI BAJ-
PAI: Sir, I want to clarify.

MR. CHAIRMAN: No. Please sit
down. Question Hour is over.

DR. RAJENDRA KUMARI BAJ-
PAI: Sir, I was not allowed to say...
(Interruptions)

SHRI SURESH KALMADI: Sir, has
Mr. Upendra apologised? (Interrup-
tions)

MR. CHAIRMAN: No.

SHRI SURESH KALMADI: Sir,
how can you accept the behaviour of
the hon. Member, (Interruptions)

MR. CHAIRMAN: I will see the
record and I will see what is to be
expunged. (Interruptions) Please
take your seat. (Interruptions) I will
see the record.

SHRI SURESH KALMADI: Sir, has
the Minister told a *? That is the
question.

MR. CHAIRMAN: I will see the
record.

SHRI PARVATHANENI UPEN-
DRA: In two minutes I will prove
that she has uttered untruth. She
has misled the House. (Interrup-
tions) I challenge. Give me two
minutes and I will prove she has
said untruths. (Interruptions).

MR. CHAIRMAN: Please go to
your seat.

SHRI PARVATHANENI UPEN-
DRA: She has said all untruths.
You give me two minutes. I will
prove. (Interruptions).

MR. CHAIRMAN: Nothing is go-
ing on record. (Interruptions).

WRITTEN ANSWERS TO QUESTIONS

Proposal for the setting up of a News-
print Corporation in the Public
Sector

*161. SHRIMATI RATAN KU-
MARI:

SHRI MUKHTIAR SINGH
MALIK:

Will the Minister of INFORMA-
TION AND BROADCASTING be

*Expunged as ordered by the Chair.